

Sl. No. 7

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 04.04.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/54/7/AMR/2021	Main Case	7 of IBC	State Bank of India Vs Karuta Ceramics Pvt Ltd
	IA (IBC)/109/2024	U/s 60(5) of IBC, 2016 r/w Rule 11 of NCLT Rules, 2016	State Bank of India Vs. M/s. Karuta Ceramics Private Limited

ORDER

Mr. G. P. Yashvardhan, Ld. Counsel for the OC and Ms. Sandhya Ramani, Ld. Counsel for the CD present. Heard. **Reserved for orders.**

IA (IBC)/109/2024:

Both the parties were given proper opportunity to address arguments, as well as file written submissions, if any. Now the matter can't be reopened. If any new plea has been taken in the written arguments by the respondent it will be dealt with as per Law. Accordingly, IA(IBC)/109/2024 is dismissed as disposed of.

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**SANJAY PURI
MEMBER (TECHNICAL)**

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**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**